

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1183
ANSWERED ON:07.03.2002
ESTABLISHMENT OF SPECIAL COURTS FOR SPEEDY TRIAL
PRABHA RAU;VARKALA RADHAKRISHNAN

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether there is any proposal before the Union Government regarding establishment of special courts for speedy trial;
- (b) if so, the details thereof; and
- (c) the action taken thereon?

Answer

MINISTER OF LAW JUSTICE AND COMPANY AFFAIRS (SHRI ARUN JAITLEY)

(a)to(c): Yes, Sir. The 11 th Finance Commission has recommended the establishment of 1,734 additional courts known as Fast Track Courts for the purpose of speedy trial of sessions and other cases. As on 28th February, 2002, 1015 Fast Track Courts had already been set up throughout the country. An amount of Rs.188.93 crores has been released to the State Governments under the Scheme. Out of the 87,353 cases transferred to these courts, 23,128 cases have already been disposed of by these courts.